Case no. 904/2019 FIR No. 91/2019 PS Patel Nagar State Vs. Sanju Sehrawat & others

04.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dted 13.06.2020, No. 24/DHC/2020 dt. 13.07.2020 and No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the applicant/complainant. None for the accused persons.

In this matter, an application u/s 439 (2) Cr.P.C. was moved by the complainant for cancellation of bail of the accused persons before lockdown.

Put up on 05.08.2020 alongwith main case file for consideration.

ASJ-05(W)/THC/Delh

04.08.2\(\psi\)20(P)

CR No. 462/2019 Amrender Kumar Vs. Chaudhary Gaurav

04.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020, No. 24/DHC/2020 dt. 13.07.2020 and No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present:

Sh.I.C.Mishra, Ld. Counsel for the Petitioner through mobile phone on the mobile phone of the Reader. None for the respondent.

This revision petition is at the stage of arguments.

However, ld. Counsel for the petitioner submitted through phone on the mobile phone of the reader of the Court on speaker mode that he is not familiar with video conferencing through cisco webex and he want to argue this matter physically when the normal work of the Court resumes.

Perusal of the file shows that ld. Counsel for the respondent has appeared before the lockdown. However, Ahlmad has reported that the vakalatnama of ld. Counsel for the respondent is not on record.

Therefore, in view of the above, matter is adjourned for

03.10.2020 for arguments.

ASJ-05(W)/THC/Delhi

Case No. 109/2020 FIR No. 209/2019 PS Nihal Vihar U/s 302 IPC State Vs. Bharat

04.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020, No. 24/DHC/2020 dt. 13.07.2020 and No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the accused.

This matter is at the stage of arguments on the point of Charge.

Perusal of the file shows that on 14.02.2020, Sh. Bhupender

Singh, Advocate appeared for accused. Further on 14.02.2020, Sh.

Bhupender Singh, ld. Counsel for the accused has filed fresh vakalatnama for the accused. However, Reader/Ahlmad has reported that on the vakalatnama of ld. Counsel for the accused, no contact/mobile number of the ld. Counsel for the accused is mentioned.

Therefore, in these circumstances, matter is adjourned to 03.10.2020.

Put up on 03.10.2020 for arguments on the point of Charge.

ASJ-05(W)/THC/Delhi

)4.08.|2020(P)

Case no. 55931/2016 FIR No. 409/2015 PS Vikas Puri State Vs. Mandeep Singh & others

04.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020, No. 24/DHC/2020 dt. 13.07.2020 and No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the accused persons.

Matter is at the stage of P.E.

Perusal of the file shows that in this case, all the accused persons were on bail before lockdown, however, today none has appeared through VC.

In the present pandemic situation and in the interest of justice, no adverse order is passed against the accused persons.

As per order no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 03.10.2020. Put up on 03.10.2020 for P.E.

ASJ-05(W)/THC/Delhi

Case no. 58274/2016 FIR No. 381/2016 PS Anand Parbat State Vs. Mohd. Nadeem & others

04.08.2020

The matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020, No. 24/DHC/2020 dt. 13.07.2020 and No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the accused persons.

Matter is at the stage of PE.

As per order no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in exparte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 03.10.2020.

Put up on 03.10.2020 for P.E.

ASJ-05(W)/THC/Delhi

04.08.2020<sub>(P)</sub>

Case No. 56959/2016 FIR No. 484/2015 PS Mundka State Vs. Dushyant Lakra @ Sunny & others

04.08.2020

The matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020, No. 24/DHC/2020 dt. 13.07.2020 and No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

None for the accused persons. None for the complainant.

Matter is at the stage of PE.

Perusal of the file shows that in this matter, all the three accused persons were in J.C. before lockdown.

As per order no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in exparte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 02.09.2020.

Put up on 02.09.2020 for P.E.

ASJ-05(W)/THC/Delhi

FIR No. 882/2015 PS Nihal Vihar U/s 302/307/34 IPC State Vs. Manish 04.08.2020

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

Dr. A.P.Singh, Ld. Counsel for the applicant/accused

through VC.

This application has been filed on behalf of the applicant/accused for grant of bail.

At the very outset, ld. Counsel for the applicant/accused submits that this application is filed on behalf of the applicant/accused u/s 439 Cr.P.C. and inadvertently, in the application, Section u/s 438 Cr.P.C. has been mentioned. He further submits that this application has been filed on the medical ground of the applicant/accused.

Issue notice to the IO/SHO concerned to file reply to the above application as well as previous involvement report of the applicant/accused, returnable for 10.08.2020.

Issue notice to the concerned Jail Supdt. to file the present medical status of the applicant/accused, returnable for 10.08.2020.

Put up on 10.08.2020 for consideration.

ASJ-05(W)/THC/Delhi

FIR No. 482/2016 PS Khyala U/s 308/307/506/174A/34 IPC State Vs. Sukhwinder Singh @ Burfi @ Prince

04.08.2020

Present:

Sh.M.A.Khan, Id. Addl. PP for the State through VC.

Sh.C.B.Garg, Ld. Counsel for the applicant/accused

through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for readmission of bail, is listed today for consideration.

Reader of this Court has reported that TCR has been received. Therefore, at the request of ld. Counsel for the applicant/accused, the matter is adjourned for 05.08.2020.

Put up on 05.08.2020 alongwith main case file for

consideration.

ASJ-05(W)/THC/Delhi

04.08.2020<sub>(P)</sub>

FIR No. 468/2015 PS Patel Nagar U/s 302/34 IPC State Vs. Deepanshu @ Deepu

04.08.2020

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

Sh.A.K. Gupta, Ld. Counsel for the applicant/accused

through VC.

This regular bail application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused, is listed today for consideration.

At the request of ld. Counsel for the applicant/accused, matter is adjourned for 05.08.2020.

Put up on 05.08.2020 along with main case file for consideration.  $\bigcirc$ 

ASJ-05(W)/THC/Delhi

FIR No. 99/2018 PS Ranjeet Nagar U/s 392/394/397/411/34 IPC State Vs. Arjun @ Hakla

04.08.2020

Present:

arguments.

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

Sh.R.P.Sarwan, Ld. legal aid Counsel for the

applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

Partly heard for some time.

At the request of ld.legal aid counsel, matter is adjourned for 05.08.2020.

Put up on 05.08.2020 alongwith main case file for further

ASJ-05(W)/THE/Delhi

FIR No. 636/2019 PS Nihal Vihar U/s 307/34 IPC & 25/27 Arms Act State Vs. Sahil @ Prashant

04.08.2020

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

Sh.Atul Jaiswal, Ld. Counsel for the applicant/accused

through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Fresh reply to the above application received on behalf of SI Amit Nara, PS Nihal Vihar and he is seeking 4/5 days time for verification of medical documents of father of the applicant/accused.

Ld. Counsel for the applicant/accused submits that father of the applicant/accused is admitted in G.B.Pant hospital, Delhi and for verification of medical documents of father of the applicant/accused, this much time may not take place as G.B.Pant hospital is situated in Delhi itself.

In view of above, issue notice to DCP concerned to verify the medical documents of father of the applicant/accused, returnable for 06.08.2020.

Copy of medical documents of father of the applicant/accused be also sent along with notice.

Notice be also issued to SI Amit Nara to appear through VC on the next date of hearing.

Copy of this order be also sent to the DCP concerned for compliance.

Put up on 06.08.2020 for consideration.

ASJ-05(W)/THC/Delhi

FIR No. 526/2015 PS Hari Nagar U/s 302/148/149/34 IPC State Vs. Ravi @ Rattan @ Ratal

04.08.2020

Present:

Sh.M.A.Khan, ld. Addl. PP for the State through VC.

Sh.Devendra Kumar, Ld. Counsel for the applicant/accused

through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail/interim bail.

At the very outset, ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused for grant of interim bail on the medical ground of mother of the applicant/accused.

Reply to the abovesaid application has been received on behalf of SHO of PS Hari Nagar alongwith previous involvement report.

Issue notice to the IO/SHO concerned to verify the medical documents of mother of the applicant/accused, returnable for 11.08.2020.

Ahlmad is directed to send the copies of medical documents of mother of the applicant/accused alongwith the notice to IO/SHO concerned, for compliance.

Put up on 11.08.2020 for consideration.

ASJ-05(W)/THC/Dell-i